

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 402**  
**IB/696/ND/2022**

**IN THE MATTER OF:**

|                                     |     |            |
|-------------------------------------|-----|------------|
| Mrs. Priyanka Jain                  | ... | Applicant  |
| Versus                              |     |            |
| M/s Mascot Overseas Private Limited | ... | Respondent |

**Order under Section 7 of IBC, 2016.**

**Order delivered on 09.03.2023**

**Coram:**

**MR. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sunil Fernades, Ms. Shankari Mishra,  
Ms. Niharika Tanwar, Ms. Diksha Dadu, Advs.  
For the Respondent :

**ORDER**

Let the matter be fixed before the Regular Bench on 10.04.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**ASHOK KUMAR BHARDWAJ**  
**MEMBER (JUDICIAL)**